

the difficulty is that all Members are equal. He does not have an unlimited power of speaking. I have suggested that the matter need not be taken up today.

(Interruptions)

MR. SPEAKER : That is what it is. Now you also want and they also want I have got nothing to do on my own. You can come and talk to me—both sides—and then we will see. No problem. That is what I always say. Do not get agitated. If you are very calm I am always calm. I will listen to you, talk to you and then form my opinion. There is nothing hard and fast.

PROF. MADHU DANDAVATE : Sir, to get a sober note from the Minister we have to lose our temper. That is all

MR. SPEAKER : You could have done otherwise also. This was unnecessary.

SHRI SOMNATH CHATTERJEE : Sir, I am on a separate matter.

MR. SPEAKER : What is that ?

SHRI SOMNATH CHATTERJEE : I have given a notice of breach of privilege against the Prime Minister and Mr. Ajit Panja, Minister of State for Planning.

MR. SPEAKER : I will see to it.

SHRI SOMNATH CHATTERJEE : I have given all the documents. I have given the notice.

MR. SPEAKER : I will have to look into it.

SHRI SOMNATH CHATTERJEE : On 11th April I had given it.

MR. SPEAKER : Does not matter.

SHRI SOMNATH CHATTERJEE : Is it under your consideration ? (Interruptions) I have given all the facts.

MR. SPEAKER : You have done but I have to find the facts.

12.30 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

[English]

#### PAPERS LAID ON THE TABLE

Detailed demands for grants of Ministry of Agriculture for 1986-87.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1986-87. [Placed in library. See No. LT-2503/86]

Notification under Prevention of Food Adulteration Act, Annual Report etc. of and Review on Post graduate Institute of Medical Education and Research, Chandigarh 1984-85.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : I beg to lay on the Table—

- (1) A copy of the prevention of Food Adulteration (Fifth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 550 (E) in Gazette of India dated the 4th July, 1985 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in library See No. LT-2504/86]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of Section

18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85. [Placed in library. See No. LT-2505/86]

**Detailed Demands for Grants of Ministry of Law and Justice for 1986-87**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of law and Justice for 1986-87.

[Placed in library. See No. LT-2506/86]

**Notification under Aircraft Act, Annual Report etc. of and Review on Indian Airlines for 1984-85 and a statement re delay in laying Papers re Indian Airlines**

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : I beg to lay on the Table :

- (1) A copy of the Aircraft (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 557 (E) in Gazette of India dated the 31st March, 1986 together with an explanatory note, under section 14A of the Aircraft Act, 1934. [Place in library See No. LT-2507/86].
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1984-85 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1984-85 and the Audit Report thereon, under

sub-section (4) of section 15 of the Air Corporations Act, 1953.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in library. See No. LT-2508/86]

**Detailed Demands for Grants of Department of Youth Affairs and Sports for 1986-87**

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN'S WELFARE (SHRIMATI MARGARET ALVA) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Youth Affairs and Sports for 1986-87. [Placed in library. See No. LT 2509/86]

**Notifications under Mayor Port Trusts Act and National Highways Act**

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table.

- (1) A copy of Notification No. G. S. R. 497 (E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1986 approving the Visakhapatnam Port Employees (Welfare Fund) Amendment Regulation, 1985 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-2510/86]
- (2) A copy of Notification No. S. O. 92 (E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1986 declaring the Highway starting from Ahmeda as passing close to the towns of Nadiad, Anand and terminating as Vododara as a National Highway under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-2511/86]

**Annual Accounts of and Audit Report on Visva Bharati Santiniketan for 1984-85 and Detailed Demands for Grants of the Ministry of Human Resource Development, Department of Education and Departments of Arts and Culture for 1986-87.**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI) : I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1984-85 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 2512 /86.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1986-87. [Placed in Library. See No. LT-2513/86].
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Education for 1986-87. [Placed in Library, See No. LT-2514/86].
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Departments of Arts and Culture for 1986-87. [Placed in Library. See LT-2515/86].

12.32 hrs.

#### ESTIMATES COMMITTEE

[English]

#### Thirty-First Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubneswar) : I beg to present the Thirty-First Report (Hindi and English versions) of the Estimates Committee on the Ministry of Law and Justice-Pendency

of cases in Supreme Court and High Courts and Minutes of the Sitzings of the Committee relating thereon.

12.32½ hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

#### Ninth Report

SHRI K. D. SULTANPURI (Simla) : I beg to present the Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture (Department of Rural Development) Problem of drinking-water supply for Scheduled Castes and Scheduled Tribes in States and Union Territories.

12.33 hrs.

#### ELECTION TO COMMITTEE

[English]

#### Central Advisory Board of Education

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI) : I beg to move :

“That in pursuance of paragraph 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F. 1-2 85-PN. 2, dated the 10th April, 1986 read with Item No. 5 (i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to other provisions of the said Resolution”.

MR. DEPUTY-SPEAKER : The question is :

“That in pursuance of paragraph 5 of the Ministry of Human Resource Development (Department of Education) Resolution